

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION 3, SUB-SECTION (ii)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 31 (RE-2006)/2004-2009

NEW DELHI, DATED THE 8th September, 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009:

After sub-para 6.9(a), the following shall be added:-

“(b) Supplies effected in DTA against foreign exchange remittance received from overseas.”

This issues in Public interest.

Sd/-

(K.T. CHACKO)

Director General of Foreign Trade and

Ex Officio Additional Secretary to the Government of India

(Issued from F.No.01/92/180/009/AM07/PC.II)